

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4397
ANSWERED ON:17.12.2002
ALLOTMENT OF LAND TO SCHOOLS SOCIAL ORGANISATIONS
RAMDAS ATHAWALE

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the locations, terms and conditions of the allotments of funds to schools/social organisations within the premises of Government colonies situated in Delhi particularly at Kalibari Marg and Kalibari Lane since 1 January, 2001 till date;
- (b) the norms laid down by the Government for the allotment of land;
- (c) whether the Government are aware that the boundary wall constructed by C.P.W.D. has been removed by some private schools constructed within the premises of government colonies situated particularly at Kalibari Lane and Kalibari Marg;
- (d) if so, whether the Government or the officers of C.P.W.D. have received complaints/requests from the office bearers of the Central Government Residence Welfare Organisation to reconstruct the removed boundary wall;
- (e) if so, the details thereof;
- (f) whether any steps have been taken/proposed to be taken by the Government/C.P.W.D. for the construction of the removed boundary wall;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI O. RAJAGOPAL)

- (a): Ministry of Urban Development & Poverty Alleviation is not concerned with allotment of funds to Schools/Social Organisations.
- (b): Land is allotted to registered Societies/Trusts as per the prescribed procedure and pre-determined rates approved by the Government. Applications for allotment are required to be submitted in the prescribed format along with the requisite documents mentioned therein. The activities and antecedents are verified and recommendations from the nodal Ministry/Govt. of NCT of Delhi, as applicable, are considered.
- (c): A part of the boundary wall, constructed by CPWD on Kalibari land, which falls with the alignment of the boundary of plot allotted to an educational society has been removed by the society, with permission of CPWD.
- (d)&(e): No requests for reconstruction of the boundary wall has been received by CPWD. However, complaints regarding encroachment of land, dumping of malba etc, at site have been received from CPWD as well as Central Government Employees Welfare Association, Kalibari Marg and suitable action has been initiated by the Land and Development Office of this Ministry.
- (f): CPWD is not required to carry out reconstruction of the removed boundary wall as it falls within alignment of the plot allotted to the educational society.
- (g)&(h): Do not arise.